

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.3210
ANSWERED ON 07.08.2025**

WATER SHARING AMONGST HARYANA AND PUNJAB

3210. SMT. HARSIMRAT KAUR BADAL:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Government is aware that the Punjab and Haryana High Court has dismissed Punjab's plea to recall its order regarding the release of additional water to Haryana from Bhakra Beas Management Board (BBMB) and if so, the details thereof;**
- (b) the steps being taken by the Government to ensure compliance with the High Court's order and to resolve the ongoing water sharing dispute between Punjab and Haryana;**
- (c) whether the Government has received any representations from Punjab regarding alleged concealment of facts by BBMB or concerns about the process followed during May 2, 2025 meeting and if so, the details thereof; and**
- (d) the action taken/to be taken by the Government to address these concerns and to ensure transparency and fairness in inter-State water allocation?**

A N S W E R

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

(a) : The Punjab and Haryana High Court vide Order dated 26.05.2025 dismissed Punjab's plea to recall its order regarding the release of additional water to Haryana from Bhakra Beas Management Board (BBMB) raised in CM-7264-CWP-2025 in CWP-12858-2025.

(b) to (d) : The distribution of water among the partner states in BBMB is being done by the Technical Committee chaired by Chairman BBMB with Chief Engineers of the partner states and the Chief Engineer of Central Water Commission (CWC) as members. The Technical Committee, on the basis of water availability and requirement of the states, makes a fair and transparent distribution of water. Government of India has received no representation regarding water distribution from Punjab. Also, the Government of India has no direct role in distribution of water in BBMB among the partner States.
